क्षेत्रों में उपुयक्त उद्योग है जो रोजगार उपलब्ध करवाता है। पिछले दशक में राज्य के नमक उत्पादन में काफी वृद्धि हुई है। विशेष तौर से नागौर जिले की नावा एवं जोधपुर जिले में फलोदी क्षेत्र में लगभग 1200 इकाईयां नमक उत्पादन के कार्यों में व्यस्त हैं। लेकिन इस वृद्धि के अनुसार रेलवे द्वारा वैगन कोटा प्राप्त नहीं कराए जाने से लोडिंग की सुविधा नहीं होने के कारण छोटे-छोटे नमक उत्पादक व्यवसाइयों को लदान में भारी असुविधा का सामना करना पड़ता है। इसलिए रेलवे द्वारा निर्धारित जोनल कोटा स्कीम के कारण छोटा नमक उत्पादक अपने उत्पादन का सीधा लदान कर विक्रय नहीं कर पा रहा है और यही कारण है कि ट्रेडर्स द्वारा छोटे नमक उत्पादकों को उचित मूल्य नहीं मिलता और वह उचित मूल्य के लिए संघर्ष करता रहता है। रेलवे वैगनों की अनुपलब्धता के कारण नमक का परिवहन ट्रकों के माध्यम से बढ़ रहा है।

राज्य के नमक उत्पादकों को हो रही असुविधा के निराकरण के लिए मैं केन्द्र सरकार से आग्रह करती हूं कि नमक लदान के लिए सभी रेलवे स्टेशनों पर पीस-मील में वैगन उपलब्ध करवाने की विशेष कृपा करावें और जोनल कोटा स्कीम में साधारण नमक उत्पादकों के लिए आरक्षण दें। राजस्थान में अकाल की स्थिति को मद्देनजर रखते हुए राजस्थान के लवण उत्पादकों को असम, बंगाल, मेघालय, मणिपुर एवं जम्मू कश्मीर के प्रांतों के लिए विशेष वैगन कोटा दिलाकर राहत पहुंचाने की कृपा करें, क्योंकि इन खदानों में छोटे मजदूर कार्यरत् हैं। ऐसा होने से उनको अधिक लाभ और रोजगारी मिलेगी।

उपसभाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया इसके लिए मैं आपका और सदन का हृदय से धन्यवाद व्यक्त करती हूं।

Review of the Rates of Premium on Cotton

SHRI LALITBHAI MEHTA (Gujarat): Sir, cotton is an important crop grown on 18 lakh hectares of land in Gujarat having an annual production of nearly 35 lakh bales. Under the Rashtriya Krishi Bima Yojna, the insurance premium in respect of cotton was decided by the General Insurance Corporation, on an actual basis, at 5.05 per cent of the sum assured. The premium for Kharif 2002 has been enhanced to 9.8 per cent and it is compulsory for all those who want to avail the loan. The farmers are hard hit by this steep increase in the premium rates which are, practically, double the rates which prevailed in 2001. The cotton-growing farmers of Gujarat paid a premium of Rs.20.87 crores last year. The farmers have to pay an interest of 12-14 per cent on the agricultural loans, which is also unaffordable. The cultivators of cotton crop in Gujarat are likely to switch over to other agricultural crops, which would be detrimental to the agricultural economy of Gujarat at large. The present method of actuarial calculation for determining premium rates results in wide fluctuations year after year and creates financial hardship to farmers. The Gujarat Government finds it difficult to convince the farmers about the necessity for this steep rise in insurance premium on cotton. The Government of India

should work out a system wherein the premium does not increase by more than 25 per cent over the previous year for any crop in any year. The extra increase in premium should be shared by the Central Government and the respective State Government but should not be passed on to the farmers.

SHRI JAYANTILAL BAROT (Gujarat): Sir, I associate myself with this Special Mention.

SHRI BACHANI LEKHRAJ (Gujarat): Sir, I also associate myself with this.

SHRIMATI SAVITA SHARDA (Gujarat): Sir, I also associate myself with this Special Mention.

International Criminal Court

SHRI EDUARDO FALEIRO (Goa): Sir, the International Criminal Court came into existence on July 1, 2002. This Court will be able to investigate and prosecute those individuals accused of crimes against humanity, genocide and crimes of war. The Court will complement the existing national judicial systems and would step in only if the national courts are unwilling or unable to investigate and prosecute such crimes. The International Criminal Court will also help to defend the rights of those, such as women and children, who have often had little recourse to justice. Also, the Court will only investigate and prosecute crimes committed after July 1, 2002. It is expected to begin investigating its first cases in early 2003. The International Criminal Court is fully in line with the fundamental principles that guide the Indian polity. I, therefore, urge upon the Government to sign and ratify the treaty that created the Court so that India may join the nations of the world that abide by International Law.

SHRI FALI S. NARIMAN (Nominated): Sir, I associate myself with it.

SHRI EDUARDO FALEIRO: Sir, I want to thank Mr. Nariman, particularly, for associating himself with this. He is the foremost jurist in the country.

श्री बाल कवि बैरागी (मध्य प्रदेश) : उपसभाध्यक्ष जी, मैं इससे अपने आप को संबद्ध करता हूं।

SHRI MANOJ BHATTACHARYA (West Bengal): Sir, I also associate myself with it.